

**pBefore the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 261 of 2013**

**Dated : 23<sup>rd</sup> January, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Maharashtra State Electricity Distribution  
Company Ltd.**

**..... Appellant(s)**

**Versus**

**Central Electricity Regulatory  
Commission & Anr.**

**..... Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Nanda, Sr. Adv.  
Mr. Ravi Prakash  
Mr. Samir Malik

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1  
Mr. M.G. Ramachandran  
Mr. Anushree Bardhan  
Ms. Poorva Saigal for R-2

**ORDER**

During the pendency of the Appeal, the Respondent filed I.A. No. 37 of 2014 seeking for interim Orders, in the light of the stay application having been dismissed.

The learned counsel for the Appellant seeks some time for filing the reply to I.A. No. 37 of 2014. Accordingly, he is directed to file the same on or before 03.02.2014 after serving copy on the other side.

Post the matter for further hearing on **03.02.2014**.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**